

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "I", MUMBAI**

**BEFORE SHRI RAJESH KUMAR, ACCOUNTANT MEMBER AND
SHRI RAVISH SOOD, JUDICIAL MEMBER**

**ITA No.603/M/2020
Assessment Year: 2011-12**

M/s. Warner Bros. Home Entertainment Inc. C/o M/s Chhajed Kedia & Associates, 206 Blumoon Chamber, 25 NM Road, Fort Mumbai – 400001 PAN: AAACW9814D	Vs.	Assistant Commissioner of Income Tax- 4(3)(2), Room No.1611, 16 th Floor, Air India Building, Nariman Point, Mumbai - 400021
(Appellant)		(Respondent)

Present for:

Assessee by : Shri A.F. Jahangir, A.R.
Revenue by : Shri Vijay Kumar Subramaniam, Sr.D.R.

Date of Hearing : 14.07.2021
Date of Pronouncement : 13.07.2021

ORDER

Per Rajesh Kumar, Accountant Member:

The present appeal has been preferred by the assessee against the order dated 06.09.2019 of the Dispute Resolution Panel-2 [hereinafter referred to as the DRP] relevant to assessment year 2011-12.

2. The assessee has filed a letter dated 23.06.2021 requesting the Bench to allow the withdrawal of appeal on the ground that issue involved in this case has already been allowed by the AO by passing necessary rectification order dated 05.02.2020. When the Ld. D.R. was confronted with this issue he fairly conceded that the issue has been settled at the level of the AO

and he has no objection in case the appeal is allowed to be withdrawn by the assessee.

3. We have heard the rival submissions of both the parties and perused the material on record. Accordingly, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 13.07.2021.

**Sd/-
(Ravish Sood)
JUDICIAL MEMBER**

**Sd/-
(Rajesh Kumar)
ACCOUNTANT MEMBER**

Mumbai, Dated: 13.07.2021.

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The CIT (A) Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.